

12

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Review Petition No. 22/93
in
O.A.480/92

Smt.Rajanibai C.Borwankar .. Applicant

-versus-

Union of India .. Respondent

Coram: Hon'ble Ms.Usha Savara, Member(A)

TRIBUNAL'S ORDER IN REVIEW
PETITION BY CIRCULATION :

Date: 30/4/93

Review Petition No. 22/93 has been filed against the order dt. 29-1-93 in O.A.480/92. The O.A. had been filed for considering the applicant's son for an appointment on compassionate grounds, and also for directing the respondents to allot Quarter No.9/66 (Type I), Ordnance Factory, Bhusaval to the applicant's son. After going through the original file, I was satisfied that the case of the appointment of the applicant's son had been considered in depth by the respondents in accordance with the instructions issued by the Govt. from time to time. The decision had been taken after giving due regard to all the relevant factors; however, the applicant's request was rejected.

2. The review petition does not allege any error apparent on the face of the record nor does it allege discovery of new facts or material which could not be produced at the time of hearing despite due diligence.

3. The scope of review is very limited.

It is confined to the provision of Order 47 Rule 1 of C.P.C. I am not sitting in a court of Appeal against the order, and the review petition is only re-arguing of the case, which is beyond the scope of the review.

4. In the circumstances, the Review Petition has to be dismissed.

Usha Savara
(USHA SAVARA)
Member(A)

M